

1

SC No. 29054/16

FIR No: 145/2016

PS Sadar Bazar

State Vs. Rakesh @ Shiva

18.08.2020

Through video conferencing

It is informed by the Staff that Ld. PO has been tested Corona Positive, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Alok Saxena, Ld. APP for the State.

Accused is on bail prior to lockdown period but not present today.

The matter was lastly listed on 07.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for appearance of accused and statement of accused under Section 313 Cr.P.C. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 15.10.2020.

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**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**18.08.2020**

2

SC No. 213/18

FIR No: 03/18

PS : Kotwali

State Vs. Amit Kumar

18.08.2020

Through video conferencing

It is informed by the Staff that Ld. PO has been tested Corona Positive, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Alok Saxena, Ld. APP for the State.

Accused is on interim bail vide order dated 18.04.2020 but he is not present today.

The matter was lastly listed on 06.08.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for statement of accused under Section 313 Cr.P.C. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 19.10.2020.

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(Naveen Kumar Kashyap)  
Link Judge/ASJ-04, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

3

CA NO: 266/2019

Ravi vs State

18.08.2020

Through video conferencing

It is informed by the Staff that Ld. PO has been tested Corona Positive, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for appellant  
Sh. Alok Saxena, Ld. APP for the State.

The matter was lastly listed on 05.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on appeal. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of appellant, therefore, matter stands adjourned for purpose fixed on 27.10.2020.

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(Naveen Kumar Kashyap)  
Link Judge/ASJ-04, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

SC No. 45/2020

FIR No: 028038/2019

PS Sarai Rohilla

State Vs. Iqbal & ors

18.08.2020

Through video conferencing

It is informed by the Staff that Ld. PO has been tested Corona Positive, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Alok Saxena, Ld. APP for the State.

All accused on bail prior to lockdown period but they are not present today.

The matter was lastly listed on 24.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on charge. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 22.10.2020.

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(Naveen Kumar Kashyap)  
Link Judge/ASJ-04, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

5

SC No. 583/2017

FIR No: 88/2017

PS Kamla Market

State Vs. Jyoti

18.08.2020

Through video conferencing

It is informed by the Staff that Ld. PO has been tested Corona Positive, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Alok Saxena, Ld. APP for the State.

Accused Jyoti is on bail prior to lockdown period but not present today.

The matter was lastly listed on 11.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on charge. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 26.10.2020.

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(Naveen Kumar Kashyap)  
Link Judge/ASJ-04, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

6

SC No. 864/2019

FIR No: 16/2016

PS Subzi Mandi Railway Station

State Vs. Sanjeev Aggarwal

18.08.2020

Through video conferencing

It is informed by the Staff that Ld. PO has been tested Corona Positive, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Alok Saxena, Ld. APP for the State.

Accused is on bail prior to lockdown period but not present today.

The matter was lastly listed on 20.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on charge. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 02.11.2020.

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(Naveen Kumar Kashyap)  
Link Judge/ASJ-04, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

7

SC No. 28047/16

FIR No: 186/2014

PS: Kotwali

State Vs. Umesh Kumar Yadav & ors

18.08.2020

Through video conferencing

It is informed by the Staff that Ld. PO has been tested Corona Positive, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Alok Saxena, Ld. APP for the State.

All accused persons are on bail prior to lockdown period but not present today.

The matter was lastly listed on 06.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 09.11.2020.

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(Naveen Kumar Kashyap)  
Link Judge/ASJ-04, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

8

SC No. 632/2017

FIR No: 117/2017

PS: Darya Ganj

State Vs. Lootan Yadav @ Raju & anr

18.08.2020

Through video conferencing

It is informed by the Staff that Ld. PO has been tested Corona Positive, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Alok Saxena, Ld. APP for the State.

Accused Lootan Yadav is on Interim bail vide order dated 26.05.2020 but not present today.

Accused Manoj is on interim bail vide order dated 02.06.2020 but not present today

The matter was lastly listed on 07.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 10.11.2020.

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(Naveen Kumar Kashyap)  
Link Judge/ASJ-04, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

9

SC No. 719/2017

FIR No: 409/2016

PS: Sarai Rohilla

State Vs. Rajesh Malik & anr

18.08.2020

Through video conferencing

It is informed by the Staff that Ld. PO has been tested Corona Positive, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Alok Saxena, Ld. APP for the State.

All accused persons are on bail prior to lockdown period but not present today

The matter was lastly listed on 29.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 19.11.2020.

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(Naveen Kumar Kashyap)  
Link Judge/ASJ-04, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

10

SC No. 479/2018

FIR No: 10/2017

PS: Subzi Mandi

State Vs. Kamal Kumar @ Sonu & anr

18.08.2020

Through video conferencing

It is informed by the Staff that Ld. PO has been tested Corona Positive, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Alok Saxena, Ld. APP for the State.

All accused persons are on bail prior to lockdown period but not present today

The matter was lastly listed on 01.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 12.11.2020.

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(Naveen Kumar Kashyap)  
Link Judge/ASJ-04, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

11

SC No. 992/2018

FIR No: 230/2018

PS: Subzi Mandi

State Vs. Sanjay

18.08.2020

Through video conferencing

It is informed by the Staff that Ld. PO has been tested Corona Positive, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Alok Saxena, Ld. APP for the State.

Accused Sanjay not produced from JC.

The matter was lastly listed on 16.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 27.10.2020.

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(Naveen Kumar Kashyap)  
Link Judge/ASJ-04, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

12

SC No. 431/2019

FIR No: 14/2019

PS: Bara Hindu Rao

State Vs. Hari Ram

18.08.2020

Through video conferencing

It is informed by the Staff that Ld. PO has been tested Corona Positive, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Alok Saxena, Ld. APP for the State.

Accused Hari Ram not produced from JC

The matter was lastly listed on 06.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 28.10.2020.

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(Naveen Kumar Kashyap)  
Link Judge/ASJ-04, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

13

CA No. 490/2019

Ajay Kumar vs Jatin Aggarwal

18.08.2020

Through video conferencing

It is informed by the Staff that Ld. PO has been tested Corona Positive, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for appellant

The matter was lastly listed on 12.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for issuance of notice to respondent.. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of appellant, therefore, matter stands adjourned for purpose fixed on 03.11.2020.

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(Naveen Kumar Kashyap)  
Link Judge/ASJ-04, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

14

FIR No: 831/97

PS : Paschim Vihar

State Vs. Mohit & ors

18.08.2020

Through video conferencing

It is informed by the Staff that Ld. PO has been tested Corona Positive, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Alok Saxena, Ld. APP for the State.

None for MHC(M) PS

The matter was lastly listed on 11.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for awaiting the receipt of original file from Hon'ble High Court of Delhi. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of applicant, therefore, matter stands adjourned for purpose fixed on 09.11.2020.

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(Naveen Kumar Kashyap)  
Link Judge/ASJ-04, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

15

FIR No: 1013/97

PS Paschim Vihar

State Vs. Parvesh Goyal & ors

18.08.2020

Through video conferencing

It is informed by the Staff that Ld. PO has been tested Corona Positive, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Alok Saxena, Ld. APP for the State.

None for MHC(M) PS

The matter was lastly listed on 11.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for awaiting the receipt of original file from Hon'ble High Court of Delhi. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of applicant, therefore, matter stands adjourned for purpose fixed on 09.11.2020.

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(Naveen Kumar Kashyap)  
Link Judge/ASJ-04, Central District  
Tis Hazari Courts, Delhi  
18.08.2020

Suraj @ Anurag Vs. The State of NCT of Delhi

18.08.2020

Fresh appeal petition received by way of assignment. Let it be checked and registered.

Present: None.

No urgency is pleaded in the instant case. Therefore, put up for consideration on 09.09.2020.

NAVEEN KUMAR  
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(Naveen Kumar Kashyap)  
Link Judge/ASJ-04, Central District  
Tis Hazari Courts, Delhi  
18.08.2020